

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PERFECT ENGINEERING PRODUCTS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Perfect Engineering Products Limited
2.	Date of incorporation of corporate debtor	26/03/1964
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28920MH1964PLC012880
5.	Address of the registered office and principal office (if any) of corporate debtor	1101 Viraj Towers, Andheri Kurla Road Junction, Western Express Highway, Andheri (E), Mumbai- 400069
6.	Insolvency commencement date in respect of corporate debtor	11 th October 2022 (Order copy received on 12 th October 2022)
7.	Estimated date of closure of insolvency resolution process	09 th April 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vikas Prakash Gupta IBBI/IPA-001/IP-P00501/2017-18/10889
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: G-19, Shreewardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspath, Wardha Road, Nagpur, Maharashtra, 440010. Email: vikas.gupta@bngca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 12-B, 1st Floor, Khatau Building, Alkesh Dinesh Modi Marg, Near Bombay Stock Exchange, Fort, Mumbai- 400001. Email: cirp.perfectengineering@gmail.com vikas.gupta@bngca.com
11.	Last date for submission of claims	27 th October 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: The relevant form for submission of claims can be downloaded from https://ibbi.gov.in/en/home/downloads Physical Address: Same as given at Sr. No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Perfect Engineering Products Limited** on **11th October 2022** (Order copy received on 12th October 2022).

The creditors of **Perfect Engineering Products Limited**, are hereby called upon to submit their claims with proof on or before **27th October 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



Vikas Prakash Gupta

IRP of Perfect Engineering Products Limited

IBBI/IPA-001/IP-P00501/2017-18/10889

AFA No.: AA1/10889/02/010223/103862

AFA validity date: 01/02/2023

Address: G-19, Shreewardhan Complex,
Mezzanine Floor, Besides Landmark Building,
Ramdaspath, Wardha Road, Nagpur-440010

Date: 14/10/2022

Place: Mumbai

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